

Sunil @ Bittoo  
FIR No. 364/19  
PS Begumpur  
u/s 454/380/411 IPC

16.06.2020

Present : Ld. APP for the State.  
Ld. counsel for applicant/accused through Video Conferencing.

This is an application for interim bail of accused Sunil @ Bittoo

Reply has been filed by the IO.

Heard. Record perused.

As per the allegations, a theft took place in the house of complainant in the night and several ornaments/jewellery were stolen besides cash. Some stolen articles have been recovered from the possession of accused. Accused is wanted in more than 40 cases. Hence, I am not inclined to grant bail to the accused at this stage. Accordingly, the present application stands dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned  
Court.

(Atul Krishna Agrawal)  
Duty ACMM, N/W, Rohini Courts,  
Delhi/16.06.2020

FIR No. 69/2020  
PS Rani Bagh  
State Vs. Ramesh Prakash  
u/s 323/342/376 IPC

16.06.2020

Present : None for State (V.C. could not be connected).  
Ld. counsel for applicant/accused.

This is an application for statutory bail u/s 167 (2) Cr. P.C. qua the accused Ramesh Prakash.

Reply has been filed by the IO.

Heard. Record perused.

Ld. Counsel submits that inadvertently, he has mentioned Section 341 in application instead of Section 342 IPC which has been charged against the accused besides other offences.

As per the allegations, the accused has been arrested on 13.03.2020 after he surrendered at the police station. He is in J.C. since then. IO has filed reply stating that draft chargesheet has been prepared but due to lockdown, chargesheet could not be submitted before the Court.

It is already more than 90 days since accused is in J.C. It is settled law that in view of Section 167 (2) Cr. P.C. a Magistrate cannot grant remand beyond the period of 90 days in case the investigation is not completed within 90 days, in offences punishable with imprisonment for a period of more than 10 years. Accordingly, the accused is entitled to statutory bail in the present case. Accused is admitted to statutory bail subject to furnishing bail bond of Rs. 50,000/- with one surety of like amount.

**:-2:-**

Accused shall strictly comply with the conditions laid down in Section 437 (3) Cr. P.C. and shall also not contact complainant in any manner or tamper with evidence. It is further clarified that this order has been passed not on merits but due to the statutory provision as laid down in Section 167(2) Cr. P.C.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(Atul Krishna Agrawal)  
Duty ACMM, N/W, Rohini Courts,  
Delhi/16.06.2020

FIR No.336/18  
PS: Mangolpuri

16.06.2020

Present: None.

It is already 6:45 P.M. but counsel could not be contacted. It has further been informed by court staff that counsel had been called back later on but till that time, the Jail Dak had already been sent. Hence put up on 17.06.2020 before Lf. Duty M.M.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.08/20  
PS: Budh Vihar

16.06.2020

Present: None.

It is already 6:45 P.M. Ld. Counsel for the accused as well as surety could not be contacted or have appeared. Hence put up on 17.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.836/19  
PS: Maurya Enclave

16.06.2020

Present: None.

Vide order dated 15.06.2020, Ahlmad of concerned court was directed to produce case record pertaining to the bail order which has not been produced nor the counsel has filed the certified copy of bail order as directed. Hence, bail bond stands adjourned for 18.06.2020.

Previous directions be re-complied.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.836/19  
PS: Maurya Enclave

16.06.2020

Present: None.

Vide order dated 15.06.2020, Ahlmad of concerned court was directed to produce case record pertaining to the bail order which has not been produced nor the counsel has filed the certified copy of bail order as directed. Hence, bail bond stands adjourned for 18.06.2020.

Previous directions be re-complied.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.1418/19

PS: Mangolpuri

16.06.2020

Present: None.

Vide order dated 15.06.2020, Ahlmad of concerned court was directed to produce case record pertaining to the bail order which has not been produced nor the counsel has filed the certified copy of bail order as directed. Hence, bail bond stands adjourned for 18.06.2020.

Previous directions be re-complied.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020



FIR No.202/10  
PS: Begumpur  
State Vs. Roshan Lal Jain

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.202/10  
PS: Begumpur  
State Vs. Roshan Lal Jain

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.100/2008  
PS: Keshav Puram  
State Vs. Kapil Kumar

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.36/20  
PS: Keshav Puram

16.06.2020

Present: None.

The bail bond has been received through E-mail and is pending for today for filing reply. No reply has been filed. It is pertinent to mention that necessary undertaking with respect to the bail bond has also not been filed in terms of order no.D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi. Hence bail bond cannot be accepted. Ahlmad/ Reader of the court is directed to inform the counsel regarding non filing of undertaking and make a noting to this effect in the ordersheet.

Put up before the concerned Duty MM on 17.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.2965/20  
PS: Bharat Nagar

16.06.2020

Present: None.

The bail bond has been received through E-mail and is pending for today for filing reply. No reply has been filed. It is pertinent to mention that necessary undertaking with respect to the bail bond has also not been filed in terms of order no.D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi. Hence bail bond cannot be accepted. Ahlmad/ Reader of the court is directed to inform the counsel regarding non filing of undertaking and make a noting to this effect in the ordersheet.

Put up before the concerned Duty MM on 17.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.514/19  
PS: Maurya Enclave

16.06.2020

Present: None.

The bail bond has been received through E-mail and is pending for today for filing reply. No reply has been filed. It is pertinent to mention that necessary undertaking with respect to the bail bond has also not been filed in terms of order no.D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi. Hence bail bond cannot be accepted. Ahlmad/ Reader of the court is directed to inform the counsel regarding non filing of undertaking and make a noting to this effect in the ordersheet.

Put up before the concerned Duty MM on 17.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.557/20  
PS: Mangolpuri

16.06.2020

Present: None.

The bail bond has been received through E-mail and is pending for today for filing reply. No reply has been filed. It is pertinent to mention that necessary undertaking with respect to the bail bond has also not been filed in terms of order no.D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi. Hence bail bond cannot be accepted. Ahlmad/ Reader of the court is directed to inform the counsel regarding non filing of undertaking and make a noting to this effect in the ordersheet.

Put up before the concerned Duty MM on 17.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.194/20  
PS: Mangolpuri

16.06.2020

Present: None.

The bail bond has been received through E-mail and is pending for today for filing reply. No reply has been filed. It is pertinent to mention that necessary undertaking with respect to the bail bond has also not been filed in terms of order no.D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi. Hence bail bond cannot be accepted. Ahlmad/ Reader of the court is directed to inform the counsel regarding non filing of undertaking and make a noting to this effect in the ordersheet.

Put up before the concerned Duty MM on 17.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020



FIR No.349/19  
PS: Begumpur

16.06.2020

Present: None.

The bail bond has been received through E-mail and is pending for today for filing reply. No reply has been filed. It is pertinent to mention that necessary undertaking with respect to the bail bond has also not been filed in terms of order no.D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi. Hence bail bond cannot be accepted. Ahlmad/ Reader of the court is directed to inform the counsel regarding non filing of undertaking and make a noting to this effect in the ordersheet.

Put up before the concerned Duty MM on 17.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

e-FIR No.5179/20  
PS: Bharat Nagar

16.06.2020

Present: None.

The bail bond has been received through E-mail and is pending for today for filing reply. No reply has been filed. It is pertinent to mention that necessary undertaking with respect to the bail bond has also not been filed in terms of order no.D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi. Hence bail bond cannot be accepted. Ahlmad/ Reader of the court is directed to inform the counsel regarding non filing of undertaking and make a noting to this effect in the ordersheet.

Put up before the concerned Duty MM on 17.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

e-FIR No.5179/20  
PS: Keshav Puram

16.06.2020

Present: None.

The bail bond has been received through E-mail and is pending for today for filing reply. No reply has been filed. It is pertinent to mention that necessary undertaking with respect to the bail bond has also not been filed in terms of order no.D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi. Hence bail bond cannot be accepted. Ahlmad/ Reader of the court is directed to inform the counsel regarding non filing of undertaking and make a noting to this effect in the ordersheet.

Put up before the concerned Duty MM on 17.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.4743/20  
PS: Maurya Enclave

16.06.2020

Present: None.

The bail bond has been received through E-mail and is pending for today for filing reply. No reply has been filed. It is pertinent to mention that necessary undertaking with respect to the bail bond has also not been filed in terms of order no.D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi. Hence bail bond cannot be accepted. Ahlmad/ Reader of the court is directed to inform the counsel regarding non filing of undertaking and make a noting to this effect in the ordersheet.

Put up before the concerned Duty MM on 17.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.395/20  
PS: Bharat Nagar

16.06.2020

Present: None.

The bail bond has been received through E-mail and is pending for today for filing reply. No reply has been filed. It is pertinent to mention that necessary undertaking with respect to the bail bond has also not been filed in terms of order no.D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi. Hence bail bond cannot be accepted. Ahlmad/ Reader of the court is directed to inform the counsel regarding non filing of undertaking and make a noting to this effect in the ordersheet.

Put up before the concerned Duty MM on 17.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.122/190  
PS: Rani Bagh

16.06.2020

Present: None.

The bail bond has been received through E-mail and is pending for today for filing reply. No reply has been filed. It is pertinent to mention that necessary undertaking with respect to the bail bond has also not been filed in terms of order no.D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi. Hence bail bond cannot be accepted. Ahlmad/ Reader of the court is directed to inform the counsel regarding non filing of undertaking and make a noting to this effect in the ordersheet.

Put up before the concerned Duty MM on 17.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.:216/19  
PS: Begumpur  
U/s.25/54/59 Arms Act  
State Vs. Kuldeep

16.06.2020

**Fresh charge sheet received from Facilitation Centre. It be checked and registered.**

Present: None for State.

IO in person.

Accused stated to be on court bail but not present today.

Renotify on 28.09.2020 for further proceedings.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

E-FIR No.:26195/16  
PS: Begumpur  
U/s.25/54/59 Arms Act  
State Vs. Rahul

16.06.2020

**Fresh charge sheet received from Facilitation Centre. It be checked and registered.**

Present: None for State.

IO in person.

Accused stated to be on court bail but not present today.

Renotify on 28.09.2020 for further proceedings.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020



FIR No.:142/20  
PS: Begumpur  
U/s.25/54/59 Arms Act  
State Vs. Saurabh

16.06.2020

**Fresh charge sheet received from Facilitation Centre. It be checked and registered.**

Present: None for State.

IO in person.

Accused stated to be in J.C. but not present today.

Renotify on 10.07.2020 for further proceedings.

Jail Superintendent is directed ensure the Rehnumai of accused as per Jail Duty Roaster of Ld. CMM (HQ).

Copy be sent to him for compliance.

(Atul Krishna Agrawal)  
**ACMM** (North-West)  
Rohini Courts, Delhi  
16.06.2020

FIR No.:278/13  
PS: Rani Bagh  
State Vs. Chiranjeev etc.

16.06.2020

*As per previous ordersheet, the matter is pending for **arguments on charge for 28.04.2020** and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, the matter is taken up since the same is **deemed to be urgent matter**.

Present: None.

Counsel of the accused could not be contacted since his contact number is not on record. Hence, same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.08.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

1 Cr. Case 63/2/2006 536921/2016  
STATE Vs. PUROJIT GHOSH @  
VIRENDER MEHANTE @ RAJ KR.@  
SANJAY  
304 /2002 (Adarsh  
Nagar)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

2

Cr. Case 63/2/2011 532642/2016  
STATE Vs. RAJENDRA PRASAD  
154 /2009 (Maurya Enclave)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

3

Cr. Case 155/2012 528930/2016

STATE Vs. PUNDREI MAYUM RAVI MASRUR @ ANGOM MAX ETC.

134 /2010 (Rani Bagh)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

4

Cr. Case 25/02/2013 528936/2016  
STATE Vs. DEEN BANDHU  
353 /2011 (Maurya Enclave)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

5

Cr. Case 58/3/2014 532358/2016  
STATE Vs. RAJ KUMAR  
290 /2013 (South Rohini)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

6

Cr. Case 7/2/2015 529551/2016  
STATE Vs. MANISH KUMAR  
255/13 /2013 (Begum Pur)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020



7

Cr. Case 18/3/2016  
542273/2016 STATE Vs.  
GARIMA RANA  
637 /2015 (Keshav Puram)

**PARCHA YADASHT**

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

8

Cr. Case 108/2/2016 542500/2016  
STATE Vs. SORAN SINGH ETC.  
264/15 /2015 (Rani Bagh)

16.06.2020

*As per previous ordersheet, the matter is pending for **appearance of accused for 28.04.2020** and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

9

Cr. Case 1828/2017  
STATE Vs. UNTRACE  
321 /2016 (Bharat Nagar)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

10

Cr. Case 1648/2017  
STATE Vs. DEPAK KATRA  
276 /2013 (Rani Bagh)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

11

Cr. Case 2125/2017  
STATE Vs. UNTRACE  
447 /2016 (Begum Pur)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

12

Cr. Case 2741/2017  
STATE Vs. SAMMI AHUJA ETC.  
142 /2017 (Maurya Enclave)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

13

Cr. Case 3156/2017  
STATE Vs. CANCELLATION  
34 /2017 (Rani Bagh)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

14 Cr. Case 3714/2017  
STATE Vs. UNTRACE  
536 /2016 (Bharat Nagar)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020



15

Cr. Case 3734/2017

STATE Vs. JATIN SHARMA

460 /2016 (Maurya Enclave)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

16

Cr. Case 4544/2017

STATE Vs. ARJUN 254 /2017 (Begum Pur)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

17

Cr. Case 5033/2017

STATE Vs. CANCELLATION 446 /2014 (Rani Bagh)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

18

Cr. Case 6107/2017  
STATE Vs. SARABJEET SINGH  
218 /2017 (Begum Pur)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

19

Cr. Case 6410/2017  
STATE Vs. RAM KISHAN  
987 /2016 (Begum Pur)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

20

Cr. Case 38/2018  
STATE Vs. ANITA YADAV  
162 /2017 (Bharat Nagar)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

21

Cr. Case 688/2018  
STATE Vs. ANIL  
343 /2017 (Begum Pur)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

22

Cr. Case 2021/2018  
STATE Vs. UMANG NARANG  
42 /2018 (Rani Bagh)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020



23

Cr. Case 3251/2018  
STATE Vs. VINOD KUMAR  
179 /2017 (Rani Bagh)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

24

Cr. Case 1906/2019  
STATE Vs. PARAMDEEP SINGH  
494 /2018 (Bharat Nagar)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

25

Cr. Case 3385/2019  
STATE Vs. SUGANDH  
122 /2019

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

26

Cr. Case 6208/2019  
STATE Vs. MOMIN  
400 /2019 (Bharat Nagar)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

27

Cr. Case 6685/2019  
STATE Vs. VARUN AND ORS  
520 /2017 (Maurya Enclave)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

28

Cr. Case 546785/2016  
STATE Vs. RAJ KUMAR  
1200 /2014 (Begum Pur)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

29

Cr. Case 131/3/2010 539104/2016  
STATE Vs. DINESH GOEL  
181 /2008 (Keshav Puram)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

30

Cr. Case 42/2/2010 538961/2016  
STATE Vs. ANIL VERMA  
192 /2005 (Saraswati Vihar)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020



31

Cr. Case 16/2/2011 534490/2016

STATE Vs. SANDEEP

301 /2010 (Begum Pur)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

32

Cr. Case 91/02/2011 532949/2016  
STATE Vs. VIJENDER  
71/09 /2009 (Maurya Enclave)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

33

Cr. Case 115/3/2011 529635/2016  
STATE Vs. RAJENDER  
150 /2011 (Maurya Enclave)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

34

Cr. Case 16/02/2013 532351/2016  
STATE Vs. SHYAM LAL  
263 /2012 (Begum Pur)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

35

Cr. Case 535/2/2013 537316/2016  
STATE Vs. RAHUL @ NARENDER  
220 /2013 (Rani Bagh)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

36

Cr. Case 678/2/2015 541428/2016  
STATE Vs. ASHOK CHANDRO RAY  
654 /2015 (Rani Bagh)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

37

SC 19/2016

STATE Vs. MANOJ @ ARJUN ETC.

1052 /2015 (Begum Pur)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

38

Ct. Cases 14/1/2015 10098/2016  
DR SHAMBHUJI Vs. NASIR KHAN ORS  
(Rani Bagh)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020



40

Cr. Case 70/2/2013 528159/2016  
STATE Vs. PRADEEP JAIN ETC  
16 /2005 (Ashok Vihar)

16.06.2020

*As per previous ordersheet, the matter is pending for **arguments on charge for 28.04.2020** and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, the matter is taken up since the same is **deemed to be urgent matter**.

Present: None.

Sh. Kuldeep Vashisht, counsel of the accused is contacted through his mobile number no.8447732234 via staff member through mobile number 8586865545. He has expressed inability to participate in V.C. proceedings however telephonically told that he shall move plea bargaining application. Hence, same stands **adjourned** for aforesaid purpose / further proceedings for 29.07.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020

43

Ct. Cases 14469/2019  
JYOTI @ SONIA Vs. TINKU KUMAR  
/2019 (Begum Pur)

16.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
16.06.2020